

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/20/766/2014

HYDERABAD, this the 22ND DAY OF JANUARY 2020

Hon'ble Mr. ASHISH KALIA, MEMBER (J)

Hon'ble Mr. B.V. SUDHAKAR, MEMBER (A)

SATISH KUMAR B,
S/o B Israyelu,
Aged 37 years,
Ex. Helper under Vendor/Bza station,
R/o 17-4-96, David Veedhi, Baptistpalem,
Vijayawada 520 003, A.P.

...

Applicant

(By advocate: Mr. B Rajesh Kumar)



Vs.

1. Union of India, Ministry of Railways,
rep. by its The Chairman,
Railway Board, Rail Bhavan,
Raisina Road, New Delhi-1,
2. The General Manager,
South Central Railway,
Rail Nilayam, IV Floor,
Secunderabad.

Respondents

(By advocate: Mr. N Srinivasa Rao, SC for Railways)

ORAL ORDER

PER HON'BLE Mr. ASHISH KALIA, MEMBER (J)

This Original Application was filed under section 19 of the Administrative Tribunals Act, 1985 praying for the following relief(s):

“(a) To quash the inaction of the respondents whereby the destroying the record, call for the records pertaining to the No.E(NG)-II/2008/SB/SR/15 dated 17.09.2010, and (Annexure A1) and consider the applicant on the merits in the Panel and select the applicant.

(b) Direct the Respondents in the nature of writ of mandamus directing them to consider the claim of the applicant for appointment to the post of Substitute pursuant to Notification RBE.No.137/2010 dated 17.09.2010 (Annexure A1) and to appoint him to the said post with all consequential benefits arising thereto; and

(c) Pass such other orders or issue such other directions as this Hon'ble Tribunal deems fit in the fact and circumstances of the case in the interest of justice and equity.

(d) Grant of relief and consider the order and in the light of above facts as the answering respondent 01, taking advantage is not selecting the applicant by admitting the fact that the applicant's approval as substitute.”

2. Learned counsel for the applicant is absent. Heard Mr. N. Srinivasa Rao, learned standing counsel for the respondents.



3. On earlier occasions also, learned counsel for the applicant was not present thereby not showing any interest in the present application.

4. OA is dismissed for non prosecution.

5. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(ASHISH KALIA)
MEMBER (J)

vsn

